

नई दिल्ली में सुभाष नगर स्थित, आर्य समाज मन्दिर में जूते पहने हुए ही घुस गये थे;

(ख) क्या यह सभी सच है कि उन्होंने स्थानीय आर्य समाज मंत्री द्वारा रोके जाने पर कोई परवाह नहीं की और उसे बुरी तरह मारा-पीटा;

(ग) यदि हां, तो पुलिस अधिकारियों द्वारा उक्त मन्दिर की पवित्रता भंग किये जाने के क्या कारण थे; और

(घ) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं, श्रीमान्।

(ख) जी नहीं, श्रीमान्, स्थानीय आर्य समाज मन्दिर के सचिव ने मंदिर के मुख्य द्वार पर दिल्ली प्रशासन के वरिष्ठ अधिकारियों के कर्तव्य पालन में रुकावट डाली थी। उनको मौके पर गिरफ्तार कर लिया गया।

(ग) और घ). प्रश्न नहीं उठते।

#### CENTRAL ASSISTANCE TO UNION TERRITORIES

4963. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Union Territories which depend on the Centre for their development without having their own resources; and

(b) the assistance given to them during 1966-67 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) All the Union Territories with Legislatures namely Himachal Pradesh, Tripura, Manipur, Goa, Daman & Diu and Pondicherry—who have their own Consolidated Funds depend on the Centre for their development as their own resources are not adequate for the purpose. The remaining Union Territories do not have separate Consolidated Funds. Their revenue receipts are credited into, and all their expenditure is met from, the Consolidated Fund of India.

(b) A statement indicating the Central assistance given to the Union Territories

with Legislatures during 1966-67 for implementation of Plan schemes is laid on the Table of the House. [Placed in Library. See No. LT-575/68]. The budgets of the other Union Territories which do not have separate Legislatures form part of the Central Budget itself; therefore, the question of giving any Central assistance to them does not arise.

#### STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION No. 1362 ON 22-11-1967 REGARDING/S.C. S.T. STUDENTS IN DELHI ENGINEERING COLLEGE

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): While answering parts (b) and (c) of Unstarred Question No. 1362 on 22-11-1967 I had stated that "22 students of the Delhi College of Engineering [B.Sc. Engg. 13, B.E. (Tech) 2 and N.D. in Engg. 7] had not been given freeships since the parents' income of the students concerned exceeded the upper limit prescribed for freeships and according to rules they were not eligible for the awards".

The correct position is that there is no income limit for the award of freeships to Scheduled Castes and Scheduled Tribe students. All the students concerned (17 and not 22) are being awarded freeships.

12.11 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

OBSTRUCTION OF TWO M.P.s PROCEEDING TO BRITISH HIGH COMMISSION IN NEW DELHI

SHRI SURENDRANATH DWIVEDI (Kendrapara): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

Two Members of Parliament having been prevented by the police to proceed to the British High Commission in New Delhi on the 19th March 1968 to present a memorandum.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the Sub-Divisional Magistrate, Tuglak Road, New Delhi had promulgated prohibitory orders under Section 144 Cr. P.C. on March 18,